

Mr. Speaker: Is not the Bill of Shri Shree Narayan Das an amendment of the Constitution?

Shri Shree Narayan Das: It is provided in the Constitution. Article 171 says that Parliament shall by law provide, etc. I introduce the Bill.

Mr. Speaker: Yes. Shri Ajit Singh Sarhadi.

15-18. hrs.

INDIAN PENAL CODE (AMENDMENT) BILL*

(Substitution of new section 302) by
Shri Ajit Singh Sarhadi

Shri Ajit Singh Sarhadi (Ludhiana): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

Shri Ajit Singh Sarhadi: I introduce the Bill.

Mr. Speaker: Shri Ajit Singh Sarhadi. Army (Amendment) Bill.

Shri Ajit Singh Sarhadi: I do not want to move it.

Mr. Speaker: Shri Ajit Singh Sarhadi; Air Force (Amendment) Bill.

Shri Ajit Singh Sarhadi: I do not want to move it.

15-19 hrs.

HINDU MARRIAGE (AMENDMENT) BILL*

(Amendment of section 23) by Shri Ajit Singh Sarhadi.

Shri Ajit Singh Sarhadi (Ludhiana): I beg to move for leave to introduce a Bill to amend the Hindu Marriages Act, 1955.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Hindu Marriages Act, 1955."

The motion was adopted.

Shri Ajit Singh Sarhadi: I introduce the Bill.

15-20 hrs.

PREVENTION OF POLLUTION OF WATER AND AIR (IN UNION TERRITORIES) BILL*

by Shri Jhulan Sinha

Shri Jhulan Sinha (Siwan): I beg to move for leave to introduce a Bill to provide for prevention of water and air pollution by wastes and effluent from factories and for matters connected therewith.

Mr. Speaker: The question:

"That leave be granted to introduce a Bill to provide for prevention of water and air pollution by wastes and effluent from factories and for matters connected therewith."

The motion was adopted.

Shri Jhulan Sinha: I introduce the Bill.